

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 412 of 1996.

Tuesday this the 9th day of April, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HONIBLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.K.G.K. Pillai,
Junior Engineer in the Office
of the Assistant Engineer,
Kollam Central Sub Division,
Central Public Works Department,
Sasthri Junction, Kollam. .. Applicant

(By Advocate Shri Asok M. Cherian (represented)

Vs.

1. The Union of India represented
by Secretary to the Ministry
of Urban Development,
New Delhi.
2. The Executive Engineer,
Trivandrum Central Division,
Central Public Works Department,
Thiruvananthapuram.
3. The Superintending Engineer,
Trivandrum Central Circle,
Central Public Works Department,
Thiruvananthapuram. .. Respondents

(By Advocate Shri M.H.J. David J.(ACGSC)

The application having been heard on 9th April, 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A1 order rejecting his
request for refixation of pay. If applicant is
aggrieved by A1, he may take his grievances before

first respondent by an appropriate representation.

If a representation is so made first respondent shall consider the same and pass a speaking order thereon within four months of the date of receipt of the representation.

2. Standing counsel submits that he will forward a copy of the original application and a copy of this order to first respondent for compliance. We record the submission.

3. Original application is disposed of as aforesaid.
No costs.

Tuesday this the 9th day of April, 1996.



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

rv9/4

List of Annexure

Annexure A1: A true copy of letter No.8(3)96/TCD/1092
dated 26.3.1996 of 2nd respondent